

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.17/(MAH)/2005
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

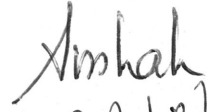
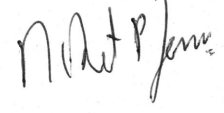


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: Siddharth N. Shah
V/s.

M/s. Shree Shanti Textiles Mills Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	SIDHARTH SHAH	PETITIONER.	
2)	Niket Jani	Advocate for Petitioner	
3)	Ramachandran N Advocate	Advocate for Respondents	
4)	Ojas R. Shah	Respondent	

ORDER

T CP 17/397-398/CLB/MB/MAH/2005

1. The Petitioner in person along with the Learned Representative is present. The Respondent in person is present. An Advocate has been engaged by the Respondent. Hence directed to file the Letter of Authority within a short time.
2. As directed in 16.01.2017 Order, the parties have informed today that amicable settlement is in progress, however, seeking more time to resolve the issue in respect of the land situated at Ghatkopar.
3. Both the sides are expected to co-operate with each other and with mutual trust try to resolve their issues as early as possible. Time is granted.
4. The matter is now enlisted on **27th March, 2017.**

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

22nd February, 2017.